

Case No.  
FIR no. 138/19  
PS EOW  
State vs. Shiv Priya  
U/s 420/406/120B IPC

24.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for grant of interim bail on behalf of applicant/accused Shiv Priya.

Present: Sh. Deepak Kumar, Ld. APP for the State.

Sh. Amit Sinha, Ld. Counsel for applicant/ accused.

Medical report received from the Jail Superintendent. Copy supplied.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that he is a qualified Engineer and has clean antecedents. That he is in JC since 28.02.2019 and was arrested by the IO in this case on 07.08.2020. That after his arrest, P.C. remand was never demanded by the IO of the case. That the applicant has already been admitted to interim/regular bail in 11 cases. That the applicant is aged 48 years and is suffering from multiple ailments i.e. left sided chest pain, blood in urine, difficulty in passing urine, nasal blockage, Dyspnea, pain abdomen and low platelets count for which he is being regularly followed in the Jail OPD/ provided treatment. That vide order dated 15.09.2020, co accused Anil Kumar Sharma was granted bail. That the IO despite being aware that the applicant was



132118

in JC since 28.02.2019, did not make any effort to proceed with the investigation and wake up only on 07.08.2020 just to frustrate the interim bail orders. That he is no more required for investigation in the present case. That he is the sole bread earner of his family having ailing father, wife and 2 minor children and accordingly, he be admitted on interim bail.

Application is opposed by the Ld. APP for State on the grounds that investigation is yet to be completed and also that other Directors of the Company are also yet to be examined. It is also contended that the applicant/ accused is involved in multiple cases. It is also contended that there are 35 more cases against Amrapali Group and the present applicant is involved in most of those cases. That allegations are serious in nature as he has committed forgery and cheating.

Heard. Record perused.

It is not in dispute that due to prevailing situation of Covid-19 Pandemic, there is no much progress in the investigation. As per the medical report, the inmate requires assessment at the higher referral centre including the Super Speciality Centres. Moreover, keeping in mind the totality of facts and circumstances of the case and also medical report dated 23.09.2020 filed by the Jail superintendent, he is admitted to interim bail for 60 days from the date of his release, subject to furnishing Personal Bond in the sum of Rs.50000/- to the satisfaction of Ld. MM/ Duty MM with one surety in the like amount on the following terms:

1. the applicant shall not contact the complainant/ any witness in any manner whatsoever;
2. the applicant shall not influence any witness or tamper with the evidence in any manner whatsoever;
3. the applicant shall join the investigation as and when desired/ directed by the IO/ SHO; and

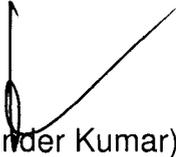


15/9/20

4. the applicant shall surrender before the Jail Superintendent on expiry of the period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
24.09.2020

Case No.  
FIR no. 297/2020  
PS Pandav Nagar

24.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for release of Mobile Vivo Y12 Aqua Blue Colour on superdari to the applicant Vinod Kumar.

Present Ld. APP for the State.

Applicant in person.

IO has not raised any objection to the release of the mobile in question to the applicant as the same is not required for any further investigation.

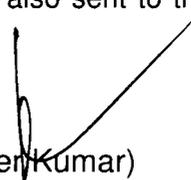
Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as **"Manjit Singh vs. State" Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
24.09.2020

Case No.  
FIR no. 295/18  
PS Pandav Nagar

24.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for calling the progress report of the present case from the SHO PS Pandav Nagar.

Present: Sh. Deepak Kumar, Ld. APP for the State.

None for applicant.

IO has already filed the report. Let copy of the same be supplied to the applicant through e-mail/Whatsapp.

The application stands disposed off.

(Raender Kumar)  
CMM(East) KKD Courts Delhi  
24.09.2020

FIR no. 382/2020  
PS Pandav Nagar  
State vs. Muskan  
State vs. Sarik

24.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for calling present status report from the SHO/ IO filed by the complainant Muskaan.

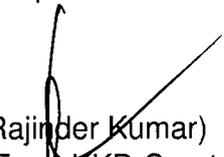
Present: Sh. Deepak Kumar, Ld. APP for the State.  
Sh. Rajesh Sharma, Ld. Counsel for applicant/ complainant.  
Report is filed by the IO. Copy supplied. Arguments heard.

Through the present application, the applicant intends to have the investigation of the case conducted through SHO/ DCP, directions for the police to arrest the accused persons, for filing of the status report and also for direction for the SHO/ DCP to protect the life of the complainant.

During the course of arguments, Ld. Counsel for the applicant states that on 22.09.2020 the accused persons, who are yet to be arrested, came to the complainant and threatened her to get the matter settled. On query, it is submitted by the Ld. Counsel that there was no PCR call made by the side of the complainant nor any complaint in this regard was made to SHO/ DCP concerned.

It is the duty of the State through police to protect the life and liberty of the masses. So the complainant may approach to the SHO concerned for assistance, if any. The complainant shall be at liberty to file fresh application if any issue arises. The copy of the status report has been supplied to the complainant.

In view of above, the application stands disposed off.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
24.09.2020

Case No.  
FIR no. 16750/2020  
PS Pandav Nagar  
State vs. Ashish  
U/s 379/411 IPC

24.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for grant of bail on behalf of accused Ashish.

Present: Ld. APP for State.

Sh. Charan Singh, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

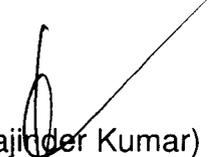
It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 28.07.2020. That he is innocent and has been falsely implicated in this case.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Copy be also sent to Jail Superintendent.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
24.09.2020

Case No.  
FIR no. 1062/19  
PS Pandav Nagar  
State vs. Amar Singh @ Shera  
U/s 379/411/34 IPC

24.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for grant of bail on behalf of accused Amar Singh @ Shera.

Present: Ld. APP for State.

Sh. Nishikant Rai, Ld. Counsel for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

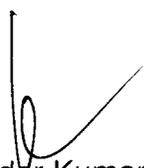
It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 18.08.2020. That he is innocent and has been falsely implicated in this case. That he has never been involved in any criminal case.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
24.09.2020

Case No.  
FIR no. 38743/19  
PS Kalyanpuri  
State vs. Pankah Sharma  
U/s 379/411/34 IPC

24.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for grant of regular bail on behalf of accused Pankaj Sharma.

Present: Ld. APP for State.

Sh. Charan Singh, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

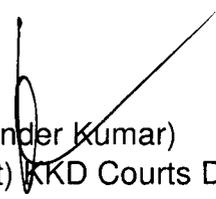
It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 17.07.2020. That he is innocent and has been falsely implicated in this case. That investigation of the present case is already complete.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Copy be also sent to Jail Superintendent.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
24.09.2020

FIR no. 405/2020  
PS Pandav Nagar

24.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for release of Gold Chain on behalf of the owner Renu Malhotra.

Present Ld. APP for the State.

Sh. Vineet Malhotra for the applicant.

IO has not raised any objection to the release of the Gold Chain in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and CrI. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned Gold Chain to the rightful owner subject to preparing detailed proper panchnama of above mentioned Gold Chain,
2. take photographs of above mentioned Gold Chain from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned Gold Chain attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.

(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
24.09.2020